

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

ROC No.606/S0/2024

Dated:19.03.2024

CIRCULAR NO. 08/2024

Sub:- High Court for the State of Telangana – Letter received from the Secretary, Bar Council of the State of Telangana, Hyderabad – Dispensing with wearing of Advocate Gowns during summer season – Instructions issued - Reg.

Ref:- 1. High Court's Circular No. 03/2022 in ROC.No. 753/SO/2022, dated 28.03.2022.
2. Letter in ROC.NO. TS/186/2024, dated 15.03.2024, from the Secretary, Bar Council of the State of Telangana, Hyderabad.

The High Court has considered the letter of the Secretary, Bar Council of the State of Telangana, Hyderabad, and directed all the Judicial Officers in the State to not insist the Advocates to wear black coat when appearing in their respective Courts during summer i.e., months from March to June of every year in view of the Rules framed under Section 49 (1) (gg) of Advocates Act in 1961.

Therefore, the High Court while reiterating the earlier circular instructions in the reference 1st cited hereby instructs all the Unit Heads in the State not to insist the Advocates to wear black coat when appearing in their respective Courts during summer i.e., months from March to June of every year and also to communicate the Circular instructions to all the Presiding Officers working under their control for compliance.


REGISTRAR GENERAL

To

1. All the Registrars, High Court for the State of Telangana, Hyderabad.
2. All the Unit Heads in the State. (With a request to communicate to all the Officers under their control).
3. The Secretary, Bar Council of the State of Telangana, Hyderabad.
(With a request to communicate the same to all the Bar Associations in the State)
4. The Director, Telangana State Judicial Academy, Secunderabad.
5. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
6. The Director, Mediation and Conciliation Centre, Hyderabad.
7. The Secretary, Telangana High Court Legal Services Committee, High Court Buildings, Hyderabad.